GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 1667
ANSWERED ON 16.03.2022

FUNDS FOR GRAM PANCHAYAT SCHEMES

1667. SHRI AJIT KUMAR BHUYAN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the steps taken by Government for monitoring proper utilization of funds allocated under various schemes to Gram Panchayats in the country;

(b) whether Government has received any complaint regarding misutilisation of funds in various States/UTs;

(c) if so, the details thereof along with the action taken by Government; and

(d) the steps taken/being taken by Government to ensure proper utilization of funds?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (d): Under the Rashtriya Gram Swaraj Abhiyan (RGSA) scheme, the Ministry of Panchayati Raj releases funds to States/UTs for strengthening the Panchayati Raj Institutions (PRIs). The funds are utilised by undertaking the activities sanctioned / permitted under their approved annual action plans. The progress of implementation of the schemes, including utilisation of funds, is closely monitored through meetings, video-conferences with the concerned States/UTs. For further release of funds to the States/UTs, the status of utilization of funds released earlier is also taken into account. In addition to this, an online monitoring and reporting system (MIS) for RGSA has been developed and operationalised. Moreover, transaction based Public Financial Management System (PFMS) has been introduced for release and tracking of funds under RGSA. Similarly, the utilisation certificates is insisted upon and obtained for the funds released under the scheme of Incentivization of Panchayats before release of further funds as financial incentives to the good performing Panchayats selected under National Panchayat Award competition held annually. No complaints on misutilisation of funds under the two above schemes have been received in the Ministry.

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